BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

T.C.P.NO.419/I&BC/NCLT/MB/MAH/2017

(Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

IFCI LIMITED .... **PETITIONER**

Versus

LUXURA INFRASTRUCTURE PRIVATE LIMITED ..... **RESPONDENT**

CORAM: **SHRI M.K. SHRAWAT**
MEMBER (JUDICIAL)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

Mr. Nikhil Rajani Advocate for the Petitioner present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER
Heard on : 10.08.2017
Pronounced on : 14.08.2017

1. The Learned Representative of the Petitioner is present.
2. Heard the Learned Representative for the Petitioner.
3. It is pleaded that the Petitioner has executed a Deed of Assignment dated 15.02.2017 assigning the debt to Edelweiss ARC, hence a prayer is made to substitute the name of the Assignee in the present Petition.
4. It has also been informed that this Petition was transferred from the Hon'ble High Court.
5. Since the debt in question has already been assigned to Edelweiss ARC, instead of substituting the name of the Assignee in the present Petition, liberty is hereby granted to the Assignee to file a fresh Petition under the provisions of Insolvency and Bankruptcy Code, 2016.
6. As a result, the Application (M.A. No. 300/2012 and M.A. No. 312/2017) is disposed of as pronounced above and Transfer Company Petition (TCP 419/MAH/2017) stands "Abated". To be Consigned to Records.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
14.08.2017.

Sd/-
M.K. Shrawat
Member (Judicial)

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